

FIR No.680/17
u/s 279/337/338 IPC
PS Punjabi Bagh

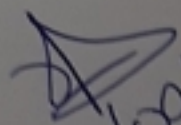
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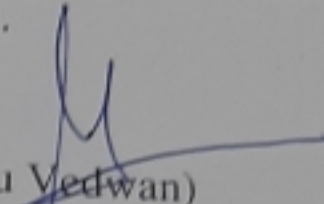
**Statement of Sh. Raghav Babal s/o Sh. Vinod Babal r/o H. No.6/25, East
Punjabi Bagh, Delhi.**

On SA

I am the complainant as well as one of the injured in the present case. I have settled the present matter with the accused in mediation and I have been compensated by the accused. Today also, accused has handed over me a sum of Rs.2,500/- as compensation in terms of mediation settlement in MACT Court. Now I have left with no grievance with the accused. I am making this statement permitted to compound the offence in question. I am making this statement voluntarily. The present case may be disposed of as settled.

RO & AC


5/09/2020


(Manu Vedwan)
MM-01(West)/THC:Delhi
05.09.2020

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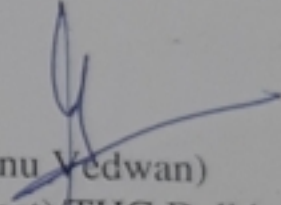
Statement of Ms. Chetnaya d/o Sh. Vinod Babal r/o H. No.6/25, East Punjabi Bagh, Delhi.

On SA

I am one of the injured in the present case. I have settled the present matter with the accused in mediation and I have been compensated by the accused. Today also, accused has handed over me a sum of Rs.2,500/- as compensation in terms of mediation settlement in MACT Court. Now I have left with no grievance with the accused. I may be permitted to compound the offence in question. I am making this statement voluntarily. The present case may be disposed of as settled.

RO & AC

Manu Vedwan
5/9/20


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Statement of accused Akash Arora s/o Sh. Harvinder Kumar
On SA

I am the accused in the present case. I have settled the present matter with the complainant / injured for the offences under section 337/338 IPC.

As to offence u/s 279 IPC, I plead guilty for the same. A lenient view may kindly be taken.

RO & AC

Akash

(Manu Vedwan)
MM-01(West)/THC:Delhi
05.09.2020